

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCHO.A.NO.: 364 OF 2005[Patna, this Wednesday, the 14th Day of February, 2007].C O R A MHON'BLE MS. SADHANA SRIVASTAVA, MEMBER [JUDL.]
HON'BLE SHRI S.N.P.N.SINHA, MEMBER [ADMN.]

1. Ashok Kumar, son of Late Muni Lal Rai, resident of village & post – Dadhol, P.S.- Maner, Distt.: - Patna.
2. Kailash Kumar, son of Late Deoki Rai, resident of village Sahali Chak, P.O & P.S. Maner, Distt. :- Patna.APPLICANTS.

By Advocate :- Pradip Kumar.

Vs.

1. The Union of India through the Registrar General of India, 2/A Mansingh Road, Kotah House, Annex, New Delhi-110 011.
2. The Deputy Director, Office of the Registrar General of India, 2/A Mansingh Road, Kotah House, Annex, New Delhi.
3. The Director of Census Operations, Bihar Jawala Bhavan, Boring Canal Road, Patna.
4. The Joint Director of Census Operations, Bihar, Jwala Bhavan, Boring Canal Road, Patna.
5. The Deputy Director of Census Operation [Administration] Bihar Jawala Bhavan, Boring Canal Road, Patna.RESPONDENTS.

By Advocate :- Shri M.D.Dwivedi, ASC.

O R D E R [ORAL]

Sadhana Srivastava, M[J] :- By means of this OA the applicants claim the benefit of order dated 29.07.2003 passed in OA 23 of 1995 on the ground that the applicants are similarly situated as the applicants of OA 23 of 1995. At the very outset it is submitted by the learned counsel that the applicants are similarly situated like the applicants of OA 23 of 1995 which has been



decided by this Tribunal on 29.07.2003, by giving direction to the respondents to examine the case of those applicants in the light of clause 'Ga' of Annexures-A/12 to A/14 & A/20 of the said OA and the decision passed by this Tribunal in OA 562 of 1992. The applicants claim that they were appointed on adhoc basis to the post of LDC in the year 1991 along with other persons, including said Pawan Kumar who had preferred OA 23 of 1995. A copy of the appointment letter is available on record as Annexure-A/8.

2. In the circumstances, we direct the respondents to consider this OA as the representation of the applicant and examine the same in the light of directions given by this Tribunal in OA 23 of 1995. The applicants will be entitled to the same benefit as extended to the applicants of OA 23 of 1995, if they are found to be placed on the same footing as the applicants of OA 23 of 1995.

3. The OA is disposed of with the aforesaid direction without any order as to costs.

[S.N.P.N.Sinha]/M[A]


[Sadhana Srivastava]/M[J]

skj.